

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং ৪২ দিশপুৰ, শুক্ৰবাৰ, ৩০ মাৰ্চ, ২০০৭, ৯ চ'ত, ১৯২৯ (শক)
No.82 Dispur, Friday, 30th March, 2007, 9th Chitra, 1929 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 29th March, 2007

No. LGL.11/2006/15.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VIII OF 2007
(Received the assent of Governor on 28th March, 2007)
THE ASSAM ELECTRICITY DUTY (AMENDMENT) ACT, 2007

AN

ACT

further to amend the Assam Electricity Duty Act, 1964.

Preamble.

Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act
XXX of
1964.

It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:—

**Short title,
extent and
commence-
ment.**

1. (1) This Act may be called the Assam Electricity Duty (Amendment) Act, 2007.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment
of section 3.**

2. In the principal Act, in section 3, in sub-section (1), in the first paragraph, for the words "five paise" appearing between the words "at the rate of" and "per unit of energy", the words "ten paise" shall be substituted.

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department, Dispur.